

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P.(IB) No. 52/KB/2018

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 12th January 2018, 10.30 A.M

Name of the Company		Gupta Power Infrastructure Ltd. -Vs- Ram Sarup Industries Ltd	
Under Section		9 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

①	Sanehari Chakraborty, Advocate Soumik Chakraborty, Advocate	Operational Creditors	<i>[Signature]</i> Advocate 12.01.2018
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ORDER

Ld. Counsel for the operational creditor and the corporate debtor is present.

Operational creditor has filed this petition u/s. 9 of the Insolvency and Bankruptcy Code, 2016 for initiation of Corporate Insolvency Resolution Process (CIRP).

Corporate debtor is undergoing CIRP under section 10 of the Insolvency and Bankruptcy Code, 2016.

Therefore, petition is dismissed as not maintainable.

Further petitioner may file their claim before the IRP.

[Signature]

(Jinan K.R.)
Member (J)

[Signature]

(V.P.Singh)
Member (J)